

1	2	3	4	5	6	7
Maharashtra	2847.81	49.89	3954.13	33.53	4871.54	32.40
Manipur	6.72	0.03	5.32	0.01	4.23	0.01
Meghalaya	9.98	0.19	8.10	0.08	11.72	0.04
Mizoram	0.03	-	0.08	-	0.55	-
Nagaland	4.75	0.01	7.00	-	6.46	-
New Delhi	1048.59	22.16	1608.10	7.97	2065.12	6.99
Orissa	93.66	0.20	101.35	0.12	168.83	0.09
Punjab	241.37	2.49	317.24	1.07	336.78	0.60
Rajasthan	181.77	1.83	226.84	0.82	297.39	0.52
Sikkim	0.16	-	0.26	-	0.08	-
Tamil Nadu	723.53	22.18	962.32	15.36	1261.97	11.63
Tripura	5.36	0.05	7.08	-	9.30	0.01
Uttar Pradesh	493.69	3.89	600.18	1.73	858.66	1.42
West Bengal	535.06	13.16	644.97	7.19	804.80	5.47
Total (I)	8805.12	153.37	11618.31	104.69	14925.33	73.96

Letters of Credit

3304. SHRI SATYAJITSINH DULIPSINH GAIKWAD: Will the Minister of FINANCE be pleased to state:

(a) whether State Bank of India has decided not to honour the Letters of Credit of five public sector banks, namely United Commercial Bank, United Bank of India, Vijay Bank, Indian Bank and Punjab and Sind Bank, whose worth allegedly stood eroded;

(b) if so, the details thereof; and

(c) the steps have since been taken to restore the net-worth of these banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) State Bank of India (SBI) have reported that they have not issued directions to any of their branches prohibiting discounting of bills under the Letters of Credit (L/Cs) of the five banks referred to in the Question. They have further reported that the instructions issued by them in December, 1996 regarding L/Cs did not in any way call for dishonouring the L/Cs of the five banks.

(b) and (c) Do not arise in view of reply to point (a) above.

Debt Recoveries Tribunals

3305. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) the number of cases filed before the respective Debt Recoveries Tribunals as on December 31, 1996 and total amount involved therein by each of the nationalised banks;

(b) whether any more Debt Recoveries Tribunals are proposed to be set up; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c) Eight Debts Recovery Tribunals at Calcutta, Jaipur, Delhi, Ahmedabad, Bangalore, Chennai, Guwahati and Patna have been set up so far. Two more Debts Recovery Tribunals at Jabalput and Mumbai are also proposed to be set up.

Plan to Dismantle all Tariffs on Information Technology Under W.T.O.

3306. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) Whether the Government have finalised its plan to dismantle all tariffs on Information Technology (IT) products by 2005 to be unveiled at the next meeting of the World Trade Organisation slated for the last week in March 1997; and